21.2.95 Hon. Mr. Justice B.C. Sakser, V.C Hon. Mr. S. Dayal. Member (A)

Shri Rakesh Mishra, proxy counsel for Shri Sudhir Agrawal states that there has been no response from the applicant to the communication sent to him by Shri Sudhir Agrawal, his counsel. Shri Amit Sthalekar, holding brief of Shri N.B. Singh points out that in the counter affidavit filed on behalf of the respondent no.2 on 12.8.94, it has been clearly indicated that the judgment of the Tribunal had been fally imple mented and the applicant's notional date of appointment to the IPS has been 15.12.89 hatxixa ameximum to 1.2.86 vide Annexure I to the said counter affidavit. The date for the purposes of fixation of seniority has been determined as 8.5.85 and the year of allotment is 1980. We are, accordingly satisfied that the judgment has been implemented fully. The contempt perition of no utility which stands disposed of. notices issued to the respondents shall stand discharged.

A.M.

V.C